

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

CRL.MC.NO.2607 OF 2020

AGAINST ORDER IN CRL. M. P. NO: 30/2020 IN SESSIONS CASE NO:  
1170/2017 OF SESSIONS JUDGE - III, KOLLAM  
NDPS CRIME NO: 71/2016 OF EXCISE ENFORCEMENT & ANTI NECROTIC  
SPECIAL SQUAD KOLLAM (EE&NSS)

PETITIONER/ACCUSED:

ADARSH,  
AGED 23 YEARS, S/O. ASHTAMAN,  
RESIDING AT CHARUVILA VEEDU,  
PUNDALATHAZHAM CHERRY, VADAKKEVILA VILLAGE,  
KOLLAM.

BY ADV.S.SREEKUMAR (KOLLAM)

RESPONDENT/STATE

1. THE STATE OF KERALA  
REPRESENTED THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA AT ERNAKULAM 682031
2. THE EXCISE RANGE OFFICER,  
EXCISE ENFORCEMENT & ANTI NECROTIC SPECIAL  
SQUAD KOLLAM (EE&NSS), KOLLAM DISTRICT- 691001

R1-R2 BY SR.PUBLIC PROSECUTOR SRI.C.S.HRITHWIK

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON  
15.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**ASHOK MENON, J.**

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**Cr1.MC No.2607 of 2020**  
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**Dated this the 15<sup>th</sup> day of May, 2020**

**O R D E R**

The petitioner is the accused in S.C.No.1170/2017 on the files of the III Additional Sessions Court, Kollam, for having committed the offences punishable under the NDPS Act. He was granted bail on certain conditions. The petitioner is aggrieved by condition No.2, wherein he has been directed to produce the title deeds of the sureties. It is submitted that producing of the title deeds before the trial court and retaining it will create much inconvenience to the sureties and prays that the said condition may be lifted.

Having gone through the orders of the Sessions Court, I find that there is no need for retaining the original title deeds of the sureties. The sureties are directed to produce the title deeds along with the photocopy, which shall be verified by the Court and the original documents shall be returned to the

sureties, retaining the photocopy. With these observations, the CrI.M.C. is disposed of.

**ASHOK MENON  
JUDGE**

*dkr*

**APPENDIX**

**PETITIONERS' ANNEXURE**

**ANNEXURE A1: COPY OF THE B DAIRY PROCEEDINGS IN CASE STATUS IN  
S.C.NO. 1170/2017 OF THE SESSIONS COURT**